

9

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 09/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

PETITION NUMBER : CP/159 - 165/CAA/2017  
IN  
APPLICATION NUMBER : CA/95-101/CAA/2017  
NAME OF THE TRANSFEROR : ANKITA PRATISTHAN LTD  
NAME OF THE TRANSFEROR : MAYUKA INVESTMENTS LTD  
NAME OF THE TRANSFEROR : PUNEET TRADING & INVESTMENT CO PVT LTD  
NAME OF THE TRANSFEROR : ZIPAHEAD.COM PVT LTD  
DEMERGER 1 : KESHAV POWER LTD  
DEMERGER 2 : SHREE NIRMAN LTD  
TRANSFEREE : RAMAINVESTMENT CO PVT LTD  
UNDER SECTION : 230

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

1) AMSRIDHARAN  
x  
B.UDHAYA KUMAR

COUNSEL FOR  
OBJECTOR

*[Signature]*

2) K. MANI ANANDAN

Authorised  
Representative  
for OL

*[Signature]*

**ORDER**

Counsel for the applicant present. Counsel for the objector present. Counsel for the applicant submitted that the objectors do not have a requisite 10% shareholding in the company and the names of many of the objectors do not figure in the register. The counsel for the objector stated that they purchased the shares for a valid consideration and the transfer forms have already been submitted to the respective applicants. The objector argued that the share exchange ratio is not viable for all the shareholders and it needs to be looked into. Heard submissions of both the counsels. Order is reserved.

(S VIJAYARAGHAVAN)  
Member(Technical)

(K ANANTHA PADMANABHA SWAMY)  
Member(Judicial)

bc